

THE GAUHATI HIGH COURT AT 'GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

No. HC.XXXVII-30/2015/1603/R.Cell

Dated Guwahati the 1st August 2016

This is for information of all concerned that the Gauhati High Court has adopted the Office Memoranda issued by the Government of Assam from time to time regarding relaxation of age for the candidates for recruitment to *Civil Services or Civil post in connection with the affairs of the state* for the purpose of recruitment undertaken by the Centralized Recruitment Cell of the Gauhati High Court for recruiting of staff to the district judiciary, Assam, till the District Court Employees' Rule, 2014, pending with the government is notified, as at present there is no notification in this regard in respect of relaxation of age for appointment to various posts of staff in the district judiciary.

This notification will be applicable to all the ongoing/anticipated process of recruitment of staff in district judiciary till the District Court Employees' Rule, 2014 is notified.

The Office Memorandum No. ABP.513/79/9 dated 27.03.1980, Office Memorandum No. ABP.73/89/17 dated 04.01.1992 and Office Memorandum No. ABP 06/2016/04 dated 16.03.2016 issued by the Government of Assam are annexed herewith.

By Order,

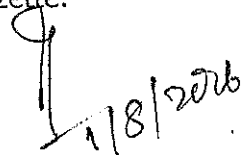
Sd/- M.K. Kalita
Registrar (Admin)-cum-
I/C, Centralized Recruitment,
Gauhati High Court, Guwahati

Memo. No. HC.XXXVII-30/2015/1603 A/R.Cell Dated Guwahati the 1st August, 2016

Copy to:

1. Registrar General, Gauhati High Court, Guwahati.
2. The L.R. & Secretary to the Government of Assam, Judicial Department, Dispur, Guwahati for information and necessary action.
3. The Principal Accountant General, Assam, Maidamgaon, Beltola, Guwahati for information and necessary action.
4. Registrar (Vigilance/Judicial/Establishment), Gauhati High Court, Guwahati.
5. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati for favour of his Lordship's kind information.
6. All the District & Sessions Judges of Assam for information and necessary action.
7. The Presiding Officer, Labour Court, Guwahati / Labour Court, Dibrugarh for information and necessary action.
8. The Presiding Officer, Industrial Tribunal, Guwahati/ Industrial Tribunal, Slichar/ Industrial Tribunal, Dibrugarh for information and necessary action.

9. The Principal Judge, Family Court No.1, Guwahati / Family Court No.2, Guwahati/ Family Court No.3, Guwahati/ Family Court, Silchar/ Family Court, Barpeta for information and necessary action.
10. The Presiding Officer, STAT & Member, MACT No. 1, Kamrup, Guwahati/ MACT No.2, Guwahati/ MACT No.3, Guwahati/ MACT, Nagaon/ MACT, Barpeta/ MACT, Dhubri/ MACT, Nalbari/ MACT, Cachar, Silchar / MACT, Goalpara for information and necessary action.
11. The Special Judge, Assam, Guwahati/ Judge, Designated Court, Guwahati, Assam for information and necessary action.
12. The Special Judge, CBI, Assam, Guwahati/ Addl. CBI Court No. 1, Guwahati/ Addl. CBI Court No. 2, Guwahati/ Addl. CBI Court No. 3, Guwahati for information and necessary action.
13. All the Chief Judicial Magistrates of Assam for information and necessary action.
14. The Joint Registrar (_____), Gauhati High Court, Guwahati.
15. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
16. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
17. The System Analyst, Gauhati High Court, Guwahati. He is requested to upload the notification in the official website of Gauhati High Court under the caption "Notification dated 1-8-2016 regarding adoption of Office Memoranda issued by the Govt. of Assam, from time to time, in connection with age relaxation" with a scroll in the front page. He is also requested to e-mail the notification to all the district court establishments of Assam individually, immediately.
18. The Administrative Officer (J) (_____), Gauhati High Court, Guwahati.
19. PS to Hon'ble Mr Justice_____, Gauhati High Court, Guwahati for favour of his Lordship's kind information.
20. PS to Hon'ble Mrs Justice_____, Gauhati High Court, Guwahati of her Ladyship's kind information.
21. CA to Registrar (Admin.), Gauhati High Court, Guwahati
22. The Deputy Director, Printing & Stationery, Assam Govt. Press, Bamunimaidam, Guwahati for publication of the notification in the Assam Gazette.


 Registrar (Admin)-cum-
 I/C, Centralized Recruitment
Gauhati High Court, Guwahati

GOVERNMENT OF ASSAM
PERSONNEL (B) DEPARTMENT

ABP 06/2016/04

Dated Dispur the 3rd March 2016

OFFICE MEMORANDUM

SUB: RELAXATION OF UPPER AGE LIMITS FOR GOVERNMENT JOBS.

Government have for quite some time been considering the matter of revision of upper age limit for entry into government services. This was necessitated mainly due to the fact that many eligible candidates have missed their chances to enter government service due to the ban imposed on normal recruitment to various services and posts for a considerable period of time from the latter half of 1990s due to various reasons and circumstances. There have also been frequent prayers from various quarters for enhancement of the upper age limit for government services. In view of the above and with a view to give the deprived candidates an one time opportunity to get into government services, Government have decided to revise the upper age limit for entry into government services by five years from the existing 38 years. The scheduled castes and scheduled tribes and all other categories of candidates who have already been enjoying relaxation in upper age limit, may add the five years to their existing relaxed upper age limits. This relaxation will be applicable in case of all categories of posts except Police Service (both Armed and unarmed), Home Guard, Civil Defence, Fire Brigade and Jail services and will remain valid for two years from the date of issue of this OM.

There shall be no change in the procedure of recruitment or any relaxation of educational or other qualifications or service conditions such as year or age of retirement, etc. This relaxation shall be applicable only to those candidates who have attained the necessary educational or other qualifications prior to crossing of their existing upper age limit of 38 years. The application of this OM will also be limited to vacant posts for which advertisements are made after the date of issue of the OM.

By order and on behalf of the Governor of Assam.

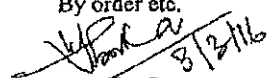
Sd/-
(P.K. Borthakur IAS)
Principal Secretary to the Government of Assam
Personnel (B) Department

Memo No. ABP 06/2016/ 4- A

Dated Dispur the 3rd March 2016

Copy to:

- 1)Additional Chief Secretary to the Government of Assam.
- 2) The Accountant General(A&B) Assam, Maidamgaon, Beltola, Guwahati-29
- 3) The Chairman, Assam Administrative Tribunal, Guwahati
- 4) The Chairman, Assam Board of Revenue, Guwahati-1
- 5) The Chairman, Assam Electricity Regulatory Authority, Guwahati-1
- 6)Principal Secretary to the Government of Assam.
- 7) All Commissioner & Secretaries / Secretaries to the Government of Assam.
- 8) The Commissioner and Secretary to the Governor of Assam, Raj Bhawan, Guwahati-1
- 9) Commissioners of Divisions, Assam.
- 10) The Chief Electoral Officer, Assam, Dispur, Guwahati-6.
- 11) The Resident Commissioner, Govt. of Assam, Assam Bhawan, New Delhi
- 12) The Principal Secretary, Assam Legislative Assembly, Dispur, Guwahati-6
- 13) All Departments of the Government of Assam.
- 14) P.P.S. to Chief Minister, Assam, Dispur.
- 15) S.O. to the Chief Secretary, Assam.
- 16) The P.S. to Ministers/Ministers of State, Assam
- 17) All Heads of Departments.
- 18) All Deputy Commissioners.
- 19) All Sub-Divisional Officers (Civil).
- 20) The Director, Assam Government Press, Bamunimaidam, Guwahati-21 for publication of the O.M. in the Assam Gazette. He is requested to supply 1000 printed copies to this Department early.

By order etc.

Additional Secretary to the Government of Assam.
Personnel (B) Department

(COPY)

GOVERNMENT OF ASSAM
DEPARTMENT OF PERSONNEL ::: PERSONNEL (B)
DISPUR ::: GUWAHATI

NO. ABP. 73/89/17

Dated Dispur, the 4th January, 1992.

OFFICE MEMORANDUM

The undersigned is directed to invite attention to the instructions contained in this Department's O.M. No. ABP. 513/79/9 dated 27.3.80 and to state that after careful consideration of all aspects of the matter Government have further decided that the relaxation may be granted upto the age of 45 years instead of 40 years as mentioned in sub-para (3) of para 2 of the aforesaid O.M. in accordance with the procedure prescribed in the said O.M.

And consequent upon the above decision the age limit of 40 years indicated in O.M. No. ABP. 73/89/1, dtd. 29-9-89 may also be treated as raised to 45 years.

Sd/- J. Chakrabarty,
Secretary to the Government of Assam,
Personnel (B) Department.

Dated Dispur, the 4th January, 92.

MEMO NO. ABP. 73/89/17-A,

Copy to :-

1. All Administrative Departments of Government.
2. All Heads of Departments.
3. Commissioner of Divisions.
4. All Special Commissioner & Special Secretaries/Commissioner and Secretaries/Secretaries to the Govt. of Assam.
5. All Deputy Commissioners/Sub-Divisional Officers.
6. The Accountant General, Assam, Shillong.
7. The Registrar, High Court of Judicature, Assam Nagaland etc.
8. The Secretary, Assam Public Service Commission.
9. The Secretary, Assam Legislative Assembly, Dispur.
10. The Secretary to the Governor of Assam.
11. P.S. to Chief Secretary to the Govt. of Assam.
12. The Chairman, Assam Administrative Tribunal, Guwahati.

By order etc.,

Sd/- D. Chakravorty,
Deputy Secretary to the Government of
Assam, Personnel (B) Department.

(COPY)

NO. ABP. 513/79/9
GOVERNMENT OF ASSAM.

DEPARTMENT OF PERSONNEL : : : PERSONNEL (B)
DISBUR : : : GUWAHATI.

The 127th March 1980
OFFICE MEMORANDUM

Government have had under consideration for some time past the exercise of powers by the competent authorities under Notification NO. AAP 34/50/27 dated 3.5.1951 in respect of relaxation of the age limit for recruitment to Civil Services and Civil posts in connection with the affairs of the State.

2. Government after due consideration are pleased to lay down the following revised principles for guidance in dealing with the cases for relaxation of age limit under the said notification :

(1) Relaxation from the fixed age limit is to be granted only in the interest of fair dealing or in the public interest and one of these conditions must be satisfied before the age limit can be relaxed in favour of an individual candidate.

(2) The relaxation is to be granted under the powers conferred in the Notification by the appointing authority.
In the case of appointments made by the Governor, the appropriate Administrative Department will be responsible for granting the relaxation. In cases in which appointment is made by the Head of Department, such Head will grant the relaxation.

(3) In case of direct recruitment to the lowest cadre or post through the Assam Public Service Commission as per provisions of the Service rules relating recruitment to the various services and posts, relaxation upto the age of 40 years may be granted in accordance with the procedure prescribed in sub para (4) below.

Such relaxation may be allowed only in case of those who are in the services of this State Government.

In cases where the direct recruitment is not made through the APSC the relaxation may be allowed to those also who are not in the services of this State Government.

(4) In case in which recruitment is made through the Assam Public Service Commission, the Commission should be consulted before the rules are relaxed in the following manner :

Contd. ... 2

The appointing authority when approached by a candidate for granting exemption, if it is satisfied that the case deserves consideration shall refer the case to the Assam Public Service Commission to consider it on merits notwithstanding the candidate exceeding the age limit and the Commission shall then not reject the candidate merely on the grounds of his being over age. The Commission shall make its final recommendation having regard to the fact of the candidate being overage and will state whether in its opinion this makes the candidate unsuitable for the appointment in question.

3. No reference to Personnel Department in individual cases either by the Administrative Department or Heads of Departments is necessary provided that the principles laid down above are followed by them.

This supersedes Government O.M.NO.AAP 34/50/25 dated 3.5.1951, O.M.NO.AAP 135/61/1 dated 26.10.1961 and O.M. No. AAP 200/70/79 dated 15.3.73.

Sd/- J. Hazarika,
27.3.80

Secretary to the Govt. of Assam,
Dated Dispur, the 27th March/1980.

Memo NO.ABP. 513/79/9-A

Copy forwarded for information and necessary action to:-

1. All Administrative Departments of Government.
2. All Heads of the Depts.
3. All Commissioners of Divisions.
4. All Secretaries to the Govt. of Assam.
5. All Deputy Commissioners/Sub-Divisional Officers.
6. The Accountant General, Assam, Shillong.
7. The Registrar, High Court of Judicature, Assam, Nagaland etc.
8. The secretary, Assam Public Service Commission.
9. The Secretary, Assam Legislative Assembly, Dispur.
10. The Secretary to the Governor of Assam, Shillong.
11. P.S. to Advisor(A)/Advisor(D)
12. P.S. to Chief Secretary, Assam, Dispur.
13. The Chairman, Assam Administrative Tribunal, Guwahati.

By order etc.

Sd/- J. Hazarika,
27.3.80

Secretary to the Government of Assam,
Department of Personnel(B)